Minutes of the Meeting No.12/17 scheduled on 07.12.2016 (actually held on 21.12.2016) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No. 11/17 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-180 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. Greenply Industries Ltd., Assam F. No. 01/83/50/744/AM14/DES-IV RLA. No. 02/24/40/079/AM14 Lic. No. 0210195844 dt. 31.10.2013

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 11.01.2017.

Case No. M-181 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. ADI Finechem Ltd., Ahmedabad F. No. 01/83/50/146/AM09/DES-IV RLA. No. 08/24/40/149/AM08 Lic. No. 0810067303 dt. 21.09.2007

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 11.01.2017.

Case No. M-182 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. PI Industries Ltd., Udaipur F. No. 01/83/50/316/AM17/DES-IV RLA. No. 13/24/40/03/AM17 Lic. No. 1310048245 dt. 11.05.2016

The Committee considered the case as per agenda. Committee decided to call for the central excise data from the firm. D/L issued by DGFT on 22.11.2016. The case is re-listed for 11.01.2017.

Case No. M-183 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. Herbert Brown Pharmaceutical & Research Labs F. No. 01/83/50/08/AM17/DES-IV RLA. No. 03/94/40/593/AM16 Lic. No. 0310799888 dt.30.10.2015

The Committee re-considered the case as per agenda in the meeting held on 21.12.2016. The

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Committee decided to allow the norms of import item No. 1- i.e. Nittophase HL Solid Support Powder -14.62 Kg and rest of import items allowed as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-184 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. Herbert Brown Pharmaceutical & Research Labs F. No. 01/83/50/121/AM17/DES-IV RLA. No. 03/94/40/1006/AM16 Lic. No. 0310802914 dt.29.02.2016

The Committee re-considered the case as per agenda in the meeting held on 21.12.2016. The Committee decided to allow the norms of import item No. 1- i.e. Nittophase HL Solid Support Powder -31.19 Kg & import item No.4- i.e. GalNac Succinate Powder– 18.19 Kg. Import items No. 2 & 3 allowed as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-185 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. UPL Ltd., Mumbai F. No. 01/83/50/338/AM14/DES-IV RLA. No. 03/95/40/1059/AM13 Lic. No. 0310737311 dt.13.06.2013

The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-186 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. UPL Ltd., Mumbai F. No. 01/83/50/218/AM15/DES-IV RLA. No. 03/95/40/958/AM14 Lic. No. 0310774156 dt.12.03.2014

The Committee considered the case as per Agenda in the meeting held on 21.12.2016 for allow left out 3 raw materials. The Committee decided to allow the norms of import item No. 8- i.e. Toluene – 0.95 Kg and import items No. 7 & 9 as applied for by the firm. This is addition to norms for items No. 1 to 6 appears in Meeting No.3/83 dated 27.05.2015.

Case No. M-187 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. Vidhi Dyestuffs Manufacturing Ltd., Mumbai F. No. 01/83/50/756/AM14/DES-IV RLA. No. 03/95/40/542/AM14 Lic. No. 0310753766 dt.15.10.2013

The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-188 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. Shri Ram Switchgears Pvt. Ltd., MP F. No. 01/83/50/213/AM16/DES-IV RLA. No11/24/40/14/AM15 Lic. No. 1110028128 dt. 19.02.2015

The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 22.08.2016.

Case No. M-189 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. GTZ (India) Pvt. Ltd., Bishnupur F. No. 01/83/50/167/AM16/DES-IV RLA. No. 02/24/40/198/AM15 Lic. No. 0210205430 dt.08.01.2015

The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-190 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. GTZ (India) Pvt. Ltd., Bishnupur F. No. 01/83/50/175/AM16/DES-IV RLA. No. 02/24/40/201/AM15 Lic. No. 0210205450 dt.15.01.2015

The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-191 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. Tytan Organics Pvt. Ltd., Mumbai F. No. 01/83/50/601/AM16/DES-IV RLA. No. 03/95/40/539/AM15 Lic. No. 0310796864 dt.25.06.2015

The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-192 NC No. 12/17 Dated 07.12.2016 (held on	M/s. Wadpack Pvt. Ltd., Bangalore F. No. 01/83/50/767/AM12/DES-IV RLA. No. 07/21/40/755/AM12

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21.12.2016)	Lic. No. 0710085451 dt.13.01.2012

The Committee considered the case as per agenda and decided that the firm has to account the export and import items subject to 10% wastage.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-193 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. Sudarshan Chemical Industries Ltd., Pune F. No. 01/83/50/26/AM15/DES-IV RLA. No. 31/83/40/180/AM14 Lic. No. 3110062470 dt.07.02.2014

The Committee considered the case as per agenda and decided to cancel the earlier decision which was taken in Norms Committee Meeting No.8/83 held on 16.09.2015. Now the Committee decided that the firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-194 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. UPL Ltd., Mumbai F. No. 01/83/50/118/AM14/DES-IV RLA. No. 03/95/40/1031/AM13 Lic. No. 0310729008 dt.21.03.2013

The Committee considered the case as per agenda for correction in ad-hoc norms. The Committee decided to correct the norms approved in Meeting No.19/83 dated 07.08.2013 without any other change as under:-

From

Import item	Norms
Metribuzin Technical (94% Min.)	0.760 Kg.

To

	Import item	Norms (in kgs)
a.	1.2.4-Triazinone (94% Min.)	0.903)
b.	Methanol	0.397)
c.	Liquid Bromine	0.174)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-195 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. HPL Additives ltd., Faridabad F. No. 01/83/50/982/AM08/DES-IV RLA. No. 05/24/40/412/AM08 Lic. No. 0510207641 dt.17.08.2007

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The Committee considered the case as per agenda for amendment in description of import and export item, in the meeting held on 21.12.2016 based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/59/2005/CH-II dated 12.02.2008 on repeat basis, uploaded alongwith these minutes. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-196 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. JK Paras Polycoats Ltd., N. Delhi F. No. 01/83/50/707/AM15/DES-IV 01/83/50/844/AM14/DES-IV 01/83/50/742/AM16/DES-IV 01/83/50/066/AM17/DES-IV 0183/50/319/AM15/DES-IV RLA. No. 05/23/40/292/AM15 05/23/40/388/AM14 05/23/40/290/AM16 05/23/40/525/AM16 05/2340/126/AM15 Lic. No. 0510391463 dt.07.10.2014 0510373934 dt.18.12.2013 0510395962 dt.16.10.2015 0510397840 dt.07.03.2016 0510389255 dt.01.07.2014

The Committee re-considered the case as per agenda in the meeting held on 21.12.2016. The Committee agreed with the request of the firm wherein they have stated that their unit / factory which were endorsed in Plot No.7, Sector-2, Sidkul, IIE Pant Nagar, Rudrapur, Distt. Udham Singh Nagar, Uttarakhand was not registered with Central Excise Authority because as per Industrial Hill Policy which provides them full exemption from excise duties to goods cleared from industrial units in the states of Uttarakhand. The Committee now decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-197 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. Pidilite Industries Ltd., Mumbai F. No. 01/83/50/958/AM10/DES-IV RLA. No. 03/95/40/197/AM10 Lic. No. 0310593604 dt.23.09.2010

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.14010/74/2008-CH-II dated 27.07.2010 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-198	M/s. KLJ Organic Ltd., New Delhi

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NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	F. No. 01/83/50/671/AM15/DES-IV RLA. No. 05/23/40/248/AM15 Lic. No. 0510391276 dt.23.09.2014

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.14010/36/2011-CH-II dated 03.03.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-199 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. KLJ Organic Ltd., New Delhi F. No. 01/83/50/511/AM16/DES-IV RLA. No. 05/23/40/062/AM15 Lic. No. 0510386602 dt.16.05.2016

The Committee considered the case as per agenda for amendment in the description of export item / import item and enhancement of quantity Sl. No.1 & 2 of import items. In the meeting held on 21.12.2016. The Committee decided to amend the import item and enhance the quantity of item of import approved in Meeting No. 11/83 dated 18.11.2015 without any other change as under:-

Export item as per AA	Export item approved in M. No.11/83 dt.18.11.15	Export item required
Chlorinated Paraffin (Chlorine content 51%- 55%	Chlorinated Paraffin **(L)** (Chlorine content 51%- 55%	Chlorinated Paraffin (Chlorine content 51%- 55%

Import items as per AA	Import item approved in M. No.11/83 dt.18.11.15	Qty in Kg	Import items required with Qty approved in M. No.51/83 dt.21.03.12
Paraffin (C10-C20)	Linear Alpha Olefins	0.484	Paraffin (C10-C20) -**0.493 Kg**
Chlorine	Chlorine	0.870	Chlorine – **0.919 Kg**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-200 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. Shyam Chemicals Pvt. Ltd., Mumbai F. No. 01/83/50/157/AM16/DES-IV RLA. No. 03/95/40/888/AM15 Lic. No. 0310795660 dt.30.04.2015

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.15022/7/2011-CH-II dated 21.12.2011 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-201 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. Helios Pharmaceuticals, Ahmedabad F. No. 01/83/50/292/AM17/DES-IV RLA. No. 08/24/40/148/AM16 Lic. No. 0810135870 dt.17.08.2015

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The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 11.01.2017.

Case No. M-202 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. Plastene India Ltd., Kutch F. No. 01/83/50/566/AM11/DES-IV RLA. No. 37/24/40/05/AM11 Lic. No. 3710001364 dt.04.10.2010

The Committee considered the case as per agenda and decided to cancel the earlier decision which was taken in Norms Committee Meeting No.41/83 held on 12.01.2011 due to wrong imports and export items mentioned in the minutes. The Committee now accepted the requested of the firm and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-203 NC No. 12/17 Dated 07.12.2016 (held on 21.12.2016)	M/s. Superlite Jointings Pvt. Ltd., Ghaziabad F. No. 01/83/50/53/AM17/DES-IV RLA. No. 05/24/40/517/AM16 Lic. No. 0510397501 dt.03.02.2016

The Committee re-considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their dated 13.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Para 4.7 Decision(DRAFT)

MEETING NUMBER : 12/83-ALC1/2016 **MEETING DATE** : 07.12.2016

1	**Case No.:1/12/83-ALC1/2016**	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00655/AM17/	RLA File :34/24/040/00194/AM13/	Lic.No/Date:3410035583 30.11.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem.Div) vide their OM.No.15022/13/2013-CH-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. Firm to mention Chemical name/ Chemical Composition of export item on the documents. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	**Case No.:14/10/83-ALC1/2014**	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date:0510385795 05.05.2014	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued by Deptt. of IPP. The case is re-listed for 11.01.2017.			

3	**Case No.:34/12/83-ALC1/2016**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00688/AM17/	RLA File :03/94/040/00606/AM15/	Lic.No/Date:0310791306 21.11.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. Firm to mention Chemical name/ Chemical Composition of export item. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

4	**Case No.:19/4/83-ALC1/2015**	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**

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	HQ File :01/83/050/00178/AM16/	RLA File :07/24/040/00368/AM15/	Lic.No/Date:0710107426 14.01.2015	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 11.01.2017.			

5	**Case No.:10/9/83-ALC1/2015**	Party Name:NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00544/AM16/	RLA File :05/24/040/00584/AM15/	Lic.No/Date:0510393495 09.03.2015	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.10.2016 issued by Deptt. of IPP. The case is re-listed for 11.01.2017.			

6	**Case No.:4/2/83-ALC1/2015**	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00077/AM16/	RLA File :09/24/040/00016/AM16/	Lic.No/Date:0910061936 27.04.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2016-TSW dated 14.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

7	**Case No.:37/11/83-ALC1/2016**	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00627/AM17/	RLA File :03/94/040/00054/AM16/	Lic.No/Date:0310795670 01.05.2015	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued by Deptt. of IPP. The case is re-listed for 11.01.2017.			

8	**Case No.:21/11/83-ALC1/2016**	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00611/AM17/	RLA File :31/83/040/00012/AM16/	Lic.No/Date:3110065497 22.06.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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9	**Case No.:1/9/83-ALC1/2015**	Party Name:ITC LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00535/AM16/	RLA File :09/24/040/00310/AM16/	Lic.No/Date:0910062577 09.09.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. dated 07.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	**Case No.:2/9/83-ALC1/2015**	Party Name:ITC LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00536/AM16/	RLA File :09/24/040/00314/AM16/	Lic.No/Date:0910062578 09.09.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. dated 07.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	**Case No.:3/9/83-ALC1/2015**	Party Name:ITC LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00537/AM16/	RLA File :09/24/040/00311/AM16/	Lic.No/Date:0910062579 09.09.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. dated 07.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	**Case No.:4/9/83-ALC1/2015**	Party Name:ITC LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00538/AM16/	RLA File :09/24/040/00309/AM16/	Lic.No/Date:0910062580 09.09.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. dated 05.12.2016, uploaded			

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	alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

13	**Case No.:18/17/83-ALC1/2015**	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00812/AM16/	RLA File :09/24/040/00276/AM16/	Lic.No/Date:0910062775 27.10.2015	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 07.12.2016 issued by Deptt. of IPP. The case is re-listed for 11.01.2017.			

14	**Case No.:16/17/83-ALC1/2015**	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00810/AM16/	RLA File :09/24/040/00269/AM16/	Lic.No/Date:0910062792 29.10.2015	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 07.12.2016 issued by Deptt. of IPP. The case is re-listed for 11.01.2017.			

15	**Case No.:5/4/83-ALC1/2016**	Party Name:ASTRON PACKAGING LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00057/AM17/	RLA File :08/24/040/00250/AM16/	Lic.No/Date:0810136395 30.10.2015	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.11.2016 issued by Deptt. of IPP. The case is re-listed for 11.01.2017.			

16	**Case No.:54/1/83-ALC1/2016**	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00903/AM16/	RLA File :03/94/040/00605/AM16/	Lic.No/Date:0310800021 04.11.2015	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 11.01.2017.			

17	**Case No.:5/17/83-ALC1/2015**	Party Name:KALIMA GRANITES	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00799/AM16/	RLA File :04/24/040/00173/AM16/	Lic.No/Date:0410161319 17.11.2015	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 27.10.2016 issued by Deptt. of IPP and			

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	reminder dated 20.12.2016. The case is re-listed for 11.01.2017.

18	**Case No.:46/1/83-ALC1/2016**	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00895/AM16/	RLA File :56/24/040/00034/AM16/	Lic.No/Date:5610004754 24.11.2015	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 27.10.2016 issued by Deptt. of IPP and reminder dated 07.12.2016. The case is re-listed for 11.01.2017.			

19	**Case No.:94/4/83-ALC1/2016**	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00146/AM17/	RLA File :03/94/040/00950/AM16/	Lic.No/Date:0310802471 11.02.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/236/2016-TSW dated 13.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	**Case No.:73/4/83-ALC1/2016**	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00125/AM17/	RLA File :03/94/040/00982/AM16/	Lic.No/Date:0310802686 18.02.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/236/2016-TSW dated 13.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	**Case No.:3/4/83-ALC1/2016**	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00055/AM17/	RLA File :03/95/040/00899/AM16/	Lic.No/Date:0310802704 19.02.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/355/2016-TSW dated 13.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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22	**Case No.:89/10/83-ALC1/2016**	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00557/AM17/	RLA File :31/83/040/00167/AM16/	Lic.No/Date:3110066030 03.03.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/366/2016-TSW dated 09.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	**Case No.:116/4/83-ALC1/2016**	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00168/AM17/	RLA File :10/24/040/00116/AM16/	Lic.No/Date:1010059424 04.03.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	**Case No.:43/8/83-ALC1/2016**	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00340/AM17/	RLA File :09/24/040/00657/AM16/	Lic.No/Date:0910063361 04.03.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to sent a copy of application to Deptt. of IPP. U.O. to be issued. The case is re-listed for 11.01.2017.			

25	**Case No.:32/4/83-ALC1/2016**	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00084/AM17/	RLA File :05/23/040/00538/AM16/	Lic.No/Date:0510397976 18.03.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 09.12.2016 issued by Deptt. of IPP. The case is re-listed for 11.01.2017.			

26	**Case No.:90/10/83-ALC1/2016**	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00558/AM17/	RLA File :31/83/040/00193/AM16/	Lic.No/Date:3110066102 30.03.2016	Defer Date:

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	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/366/2016-TSW dated 09.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

27	**Case No.:38/4/83-ALC1/2016**	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00090/AM17/	RLA File :05/23/040/00548/AM16/	Lic.No/Date:0510398120 01.04.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/110/2016-TSW dated 20.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	**Case No.:87/10/83-ALC1/2016**	Party Name:JUNGBU CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00555/AM17/	RLA File :05/23/040/00010/AM17/	Lic.No/Date:0510398162 11.04.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	**Case No.:80/4/83-ALC1/2016**	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00132/AM17/	RLA File :03/95/040/01022/AM16/	Lic.No/Date:0310804001 18.04.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. dated 09.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	**Case No.:34/8/83-ALC1/2016**	Party Name:SIDDHI DECOR PVT.LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**

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	HQ File :01/83/050/00331/AM17/	RLA File :08/24/040/00009/AM17/	Lic.No/Date:0810137880 10.05.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 11.01.2017.			

31	**Case No.:48/9/83-ALC1/2016**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00414/AM17/	RLA File :03/94/040/00062/AM17/	Lic.No/Date:0310804555 11.05.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Item of Export	Qty.	Item of Import	Qty.
5% Palladium on Barium Sulphate Catalyst (Purity of Palladium 99.99%)	750 kg	1. Palladium (Minimum Purity 99.9%)	37.687 Kg
Rhodium Octanoate (Rhodium content 26.25% - 26.50%)	300 Kg	2. Rhodium	79.52 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	**Case No.:26/11/83-ALC1/2016**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00616/AM17/	RLA File :34/24/040/00306/AM16/	Lic.No/Date:3410042177 18.05.2016	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem.Div) vide their OM.No.14010/49/2011-CH-II dated 28.10.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33	**Case No.:1/11/83-ALC1/2016**	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00591/AM17/	RLA File :05/23/040/00073/AM17/	Lic.No/Date:0510398551 19.05.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer the case for call for the firm for personal hearing. The case is re-listed for 11.01.2017.			

34	**Case No.:3/12/83-ALC1/2016**	Party Name:AMBITION MICA LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00657/AM17/	RLA File :08/24/040/00021/AM17/	Lic.No/Date:0810137952 19.05.2016	Defer Date:11.01.2017

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	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 08.12.2016. The case is re-listed for 11.01.2017.

35	**Case No.:84/9/83-ALC1/2016**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00450/AM17/	RLA File :03/94/040/00161/AM17/	Lic.No/Date:0310805188 03.06.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	**Case No.:2/11/83-ALC1/2016**	Party Name:VEDANTA LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Rejected**
	HQ File :01/83/050/00592/AM17/	RLA File :35/24/040/00008/AM17/	Lic.No/Date:3510044951 03.06.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm may choose to apply for brand rate of drawback for export item.			

37	**Case No.:53/10/83-ALC1/2016**	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00521/AM17/	RLA File :04/24/040/00182/AM16/	Lic.No/Date:0410162060 23.06.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/129/2016-TSW dated 13.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	**Case No.:13/12/83-ALC1/2016**	Party Name:SHITAL INDUSTRIES PVT LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00667/AM17/	RLA File :08/24/040/00093/AM17/	Lic.No/Date:0810138210 24.06.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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39	**Case No.:33/11/83-ALC1/2016**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00623/AM17/	RLA File :03/94/040/00238/AM17/	Lic.No/Date:0310805723 27.06.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. Firm to mention Chemical name/ Chemical Composition of export item. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

40	**Case No.:23/10/83-ALC1/2016**	Party Name:VEDANTA LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Rejected**
	HQ File :01/83/050/00491/AM17/	RLA File :35/24/040/00013/AM17/	Lic.No/Date:3510044971 01.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm may choose to apply for brand rate of drawback for export item.			

41	**Case No.:99/9/83-ALC1/2016**	Party Name:AVERY DENNISON INDIA PVT LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00465/AM17/	RLA File :05/23/040/00174/AM17/	Lic.No/Date:0510398973 04.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/10/2016-TSW dated 13.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42	**Case No.:30/11/83-ALC1/2016**	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00620/AM17/	RLA File :03/94/040/00278/AM17/	Lic.No/Date:0310805912 04.07.2016	Defer Date:

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Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Item of Export	Qty.	Item of Import	Qty.
Release Paper 65 GSM +/- 10% 1538461.538 SQM 100 MT (Containing of relevant GSM Calendared Paper)	1538461 SQM	Calendared Bleach Kraft Paper (Relevant GSM in Jumbo Roll) 1615384.62 SQM 105 MT	1.04 Kg/Kg content containing in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	**Case No.:27/9/83-ALC1/2016**	Party Name:CENGRES TILES LIMITED,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00393/AM17/	RLA File :08/24/040/00133/AM17/	Lic.No/Date:0810138242 07.07.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 11.01.2017.			

44	**Case No.:25/9/83-ALC1/2016**	Party Name:FLSMIDTH PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00391/AM17/	RLA File :04/24/040/00019/AM17/	Lic.No/Date:0410162084 11.07.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 11.01.2017.			

45	**Case No.:59/10/83-ALC1/2016**	Party Name:LUK PLASTCON LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00527/AM17/	RLA File :50/24/040/00022/AM16/	Lic.No/Date:5010002288 12.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	**Case No.:32/11/83-ALC1/2016**	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00622/AM17/	RLA File :03/94/040/00264/AM17/	Lic.No/Date:0310806142 12.07.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 19.12.2016 issued by Deptt. of IPP. The case is re-listed for 11.01.2017.			

47	**Case No.:96/10/83-**	Party Name:KKALPANA	Meet No/Date:12/83-	**Status:Case**

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	ALC1/2016	INDUSTRIES INDIA LTD	ALC1/2016 07.12.2016	**Deferred**
	HQ File :01/83/050/00564/AM17/	RLA File :02/24/040/00065/AM17/	Lic.No/Date:0210206831 13.07.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issue. The case is re-listed for 11.01.2017.			

48	**Case No.:23/11/83-ALC1/2016**	Party Name:OLYMPIC DECOR LLP	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00613/AM17/	RLA File :08/24/040/00101/AM17/	Lic.No/Date:0810138290 14.07.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 26.10.2016. The case is re-listed for 11.01.2017.			

49	**Case No.:57/10/83-ALC1/2016**	Party Name:PROEC ENERGY LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00525/AM17/	RLA File :05/24/040/00169/AM17/	Lic.No/Date:0510399097 15.07.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Item of Export	Qty.	Item of Import	Qty.
Sized and specially Formulated Graphite Sealant (minus)- 40 Mesh	1250000 Kg	Graphite Fines (minus)-35 Mesh	1262500 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

50	**Case No.:102/10/83-ALC1/2016**	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00570/AM17/	RLA File :03/94/040/00173/AM15/	Lic.No/Date:0310806320 15.07.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 11.01.2017.			

51	**Case No.:99/10/83-ALC1/2016**	Party Name:GRIPPO SOLUTIONS (INDIA) PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00567/AM17/	RLA File :03/94/040/00313/AM17/	Lic.No/Date:0310806364 18.07.2016	Defer Date:

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Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Item of Export	Qty.	Item of Import	Qty.
Self Adhesive Fiber Glass Mesh in Small Rolls	501362.400 SQM	Self Adhesive Fiber Glass Mesh in Jumbo Rolls	526430.52 SQM

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

52	**Case No.:55/10/83-ALC1/2016**	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00523/AM17/	RLA File :05/23/040/00203/AM17/	Lic.No/Date:0510399128 19.07.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to call for the firm for personal hearing. Letter issued on 26.12.2016. The case is re-listed for 11.01.2017.			

53	**Case No.:78/10/83-ALC1/2016**	Party Name:JUNGBU CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00546/AM17/	RLA File :05/23/040/00200/AM17/	Lic.No/Date:0510399136 19.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	**Case No.:74/10/83-ALC1/2016**	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00542/AM17/	RLA File :05/23/040/00210/AM17/	Lic.No/Date:0510399164 20.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	**Case No.:36/11/83-ALC1/2016**	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00626/AM17/	RLA File :03/94/040/00318/AM17/	Lic.No/Date:0310806454 21.07.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA			

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	has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 26.10.2016. The case is re-listed for 11.01.2017.

56	**Case No.:73/10/83-ALC1/2016**	Party Name:ARCHIDPLY INDUSTRIES LTD.,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00541/AM17/	RLA File :05/23/040/00154/AM17/	Lic.No/Date:0510399203 22.07.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 11.01.2017.			

57	**Case No.:54/11/83-ALC1/2016**	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00644/AM17/	RLA File :03/95/040/00355/AM17/	Lic.No/Date:0310806673 27.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	**Case No.:49/11/83-ALC1/2016**	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00639/AM17/	RLA File :03/95/040/00356/AM17/	Lic.No/Date:0310806726 29.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/103/2015-TSW dated 06.11.2015 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	**Case No.:22/12/83-ALC1/2016**	Party Name:COLOUR INDIA	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00676/AM17/	RLA File :34/24/040/00121/AM17/	Lic.No/Date:3410042392 01.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

	NORMS COMMITTEE.

60	**Case No.:47/11/83-ALC1/2016**	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00637/AM17/	RLA File :03/95/040/00382/AM17/	Lic.No/Date:0310806956 09.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	**Case No.:57/11/83-ALC1/2016**	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00647/AM17/	RLA File :03/95/040/00385/AM17/	Lic.No/Date:0310807063 11.08.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/64/2016-TSW dated 19.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	**Case No.:1/10/83-ALC1/2016**	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00469/AM17/	RLA File :03/95/040/00150/AM17/	Lic.No/Date:0310807101 12.08.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. dated 19.12.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

63	**Case No.:82/10/83-ALC1/2016**	Party Name:ANJARIA ENVIRO TECH PVT.LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00550/AM17/	RLA File :52/24/040/00029/AM17/	Lic.No/Date:5210041995 12.08.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 07.12.2016 issued by DGFT. The case is re-listed for 11.01.2017.			

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64	**Case No.:9/11/83-ALC1/2016**	Party Name:KLJ ORGANIC LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00599/AM17/	RLA File :05/23/040/00228/AM17/	Lic.No/Date:0510399456 12.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	**Case No.:49/12/83-ALC1/2016**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00703/AM17/	RLA File :17/24/040/00086/AM17/	Lic.No/Date:1710006431 12.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

66	**Case No.:61/11/83-ALC1/2016**	Party Name:MALABAR EQUIPMENTS AND GENERAL TRADERS PVT	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00651/AM17/	RLA File :10/24/040/00048/AM17/	Lic.No/Date:1010059587 17.08.2016	Defer Date:

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Item of Export	Qty. in Nos.	Item of Import	Qty. in Nos.
Paper Carry Bag Small (18x16x8 Cm)	103143.000	Paper Sheet Set Small (Dubai Logo) (18x16x8 Cm)	105206.000
Paper Carry Bag Medium (22.5x25x12 Cm)	63333.000	Paper Sheet Set Medium (Dubai Logo) (22.5x25x12 Cm)	64600.000
Paper Carry Bag Large (36x30x11.5 Cm)	9450.000	Paper Sheet Set Large (Dubai Logo) (36x30x11.5 Cm)	9639.000
		Plastic Rope Small	210412.000
		Plastic Rope Medium	129200.000
		Plastic Rope Large	19278.000
		Steel Clip	358889.000
		Double Side tape	1600.000

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	**Case No.:18/11/83-**	Party Name:OREN	Meet No/Date:12/83-	**Status:Case**

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	ALC1/2016	HYDROCARBONS PRIVATE LTD.	ALC1/2016 07.12.2016	**Approved**
	HQ File :01/83/050/00608/AM17/	RLA File :04/24/040/00088/AM17/	Lic.No/Date:0410162211 22.08.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:- **Export item** – Modified Starch (Pal Flc, Pregel Starch, Dextrid, Polysal, KMC Hydro, Polysal HT Dextrid LTE, Victosal, Darilling Starch, Permalose HT & Milstarch) - containing minimum 980 MT of import item. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	**Case No.:45/11/83-ALC1/2016**	Party Name:DEE DEE LABEL	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00635/AM17/	RLA File :03/94/040/00373/AM17/	Lic.No/Date:0310807294 22.08.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:- Item of Export: CIS Acrylic Coated Paper 70 GSM +/- 10% — Qty. 40 MT Item of Import: CIS Paper 70 GSM +/- 10% — Qty. 40.8 MT RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	**Case No.:52/12/83-ALC1/2016**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00706/AM17/	RLA File :17/24/040/00093/AM17/	Lic.No/Date:1710006437 22.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

70	**Case No.:54/12/83-ALC1/2016**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00708/AM17/	RLA File :17/24/040/00094/AM17/	Lic.No/Date:1710006438 22.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			

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	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	**Case No.:44/11/83-ALC1/2016**	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00634/AM17/	RLA File :03/94/040/00420/AM17/	Lic.No/Date:0310807308 23.08.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to allow 2% wastage on each import items. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	**Case No.:40/12/83-ALC1/2016**	Party Name:JAY CHEMICAL INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00694/AM17/	RLA File :08/24/040/00199/AM17/	Lic.No/Date:0810138533 23.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

73	**Case No.:50/12/83-ALC1/2016**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00704/AM17/	RLA File :17/24/040/00095/AM17/	Lic.No/Date:1710006439 23.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	**Case No.:51/12/83-ALC1/2016**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00705/AM17/	RLA File :17/24/040/00099/AM17/	Lic.No/Date:1710006442 23.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			

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	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

75	**Case No.:53/12/83-ALC1/2016**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00707/AM17/	RLA File :17/24/040/00098/AM17/	Lic.No/Date:1710006441 23.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	**Case No.:55/12/83-ALC1/2016**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00709/AM17/	RLA File :17/24/040/00096/AM17/	Lic.No/Date:1710006440 23.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	**Case No.:36/12/83-ALC1/2016**	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00690/AM17/	RLA File :05/23/040/00247/AM17/	Lic.No/Date:0510399553 24.08.2016	Defer Date:

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Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Item of Export	Qty. in SQM	Item of Import	Qty. in SQM
Self Adhesive Paper 155 GSM +/- 10%	10000000	Coated Paper 78 GSM +/- 10%	10200000
Self Adhesive Paper 118 GSM +/- 10%	1000000	Glassine Base Paper 59 GSM +/- 10%	10200000
		Solprene Butadiene – Styrene Polymer	20000
		Sylvalite Rosin Ester Gums	30000
		Quintac Styrene Isoprene Copolymer	25000
		Regalite Hydrocarbon Resin	17274.760
		Bopp Film 42 GSM +/- 10%	1.04 Kg/Kg content contain in export product
		Glassine Base Paper 59 GSM +/- 10%	1.02 Kg/Kg content contain in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

78	**Case No.:38/12/83-ALC1/2016**	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00692/AM17/	RLA File :05/23/040/00249/AM17/	Lic.No/Date:0510399554 24.08.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to allow the norms of import item No. 1- i.e. Glassine Base Paper 59 GSM +/- 10% -2040000 Sq. Meter and rest of import items allowed as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

79	**Case No.:31/12/83-ALC1/2016**	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00685/AM17/	RLA File :08/24/040/00321/AM16/	Lic.No/Date:0810138543 26.08.2016	Defer Date:11.01.2017

Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 08.12.2016. The case is re-listed for 11.01.2017.

80	**Case No.:32/12/83-ALC1/2016**	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File	RLA File	Lic.No/Date:0810138544	Defer

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	:01/83/050/00686/AM17/	:08/24/040/00034/AM17/	26.08.2016	Date:11.01.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 08.12.2016. The case is re-listed for 11.01.2017.			

81	**Case No.:33/12/83-ALC1/2016**	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00687/AM17/	RLA File :08/24/040/00073/AM17/	Lic.No/Date:0810138545 26.08.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 08.12.2016. The case is re-listed for 11.01.2017.			

82	**Case No.:41/12/83-ALC1/2016**	Party Name:ANKIT INDUSTRIES	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00695/AM17/	RLA File :08/24/040/00106/AM17/	Lic.No/Date:0810138549 29.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	**Case No.:4/12/83-ALC1/2016**	Party Name:VEDANTA LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00658/AM17/	RLA File :05/24/040/00262/AM17/	Lic.No/Date:0510399578 30.08.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 11.01.2017.			

84	**Case No.:20/12/83-ALC1/2016**	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00674/AM17/	RLA File :03/95/040/00375/AM17/	Lic.No/Date:0310807463 30.08.2016	Defer Date:

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वाणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Item of Export	Qty. in SQM	Item of Import	Qty.
Self Adhesive Paper (160 GSM +/- 10% with adhesive coating weight of 20 GSM/SQM)	2000000	Thermal transfer Ultra Paper (80 GSM +/- 10%)	2040000 SQM
		Adhesive (100% Solid (Rubber Based Hot melt)	48000 Kg
		Glassine Paper (60 GSM +/-10%)	2040000 SQM

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

85	**Case No.:21/12/83-ALC1/2016**	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00675/AM17/	RLA File :03/95/040/00374/AM17/	Lic.No/Date:0310807461 30.08.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 08.12.2016. The case is re-listed for 11.01.2017.			

86	**Case No.:12/12/83-ALC1/2016**	Party Name:BASF INDIA LIMITED,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00666/AM17/	RLA File :03/94/040/00476/AM17/	Lic.No/Date:0310807503 31.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

87	**Case No.:15/12/83-ALC1/2016**	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00669/AM17/	RLA File :03/94/040/00442/AM17/	Lic.No/Date:0310807495 31.08.2016	Defer Date:
	Decision : The Committee considered the case as per agenda for amendment in description of import and export item, in the meeting held on 21.12.2016 based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.15022/4/2015/CH-II dated 10.09.2015 on repeat basis, uploaded alongwith these minutes. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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88	**Case No.:25/12/83-ALC1/2016**	Party Name:UNILEVER INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00679/AM17/	RLA File :03/95/040/00335/AM17/	Lic.No/Date:0310807511 31.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	**Case No.:37/12/83-ALC1/2016**	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00691/AM17/	RLA File :05/23/040/00259/AM17/	Lic.No/Date:0510399590 31.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	**Case No.:9/12/83-ALC1/2016**	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00663/AM17/	RLA File :03/94/040/00496/AM17/	Lic.No/Date:0310807542 01.09.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Item of Export	Qty.	Item of Import	Qty.
Release Paper 60 to 90 GSM +/- 10% (Containing relevant GSM Glassine Paper)	50 MT	Glassine Paper of relevant GSM	51.002 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

91	**Case No.:10/12/83-ALC1/2016**	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File	RLA File	Lic.No/Date:0310807552	Defer Date:

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	:01/83/050/00664/AM17/	:03/94/040/00495/AM17/	01.09.2016	

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Item of Export	Qty.	Item of Import	Qty.
Release Paper 80 to 90 GSM +/- 10% (Containing relevant GSM Glassine Paper)	100 MT	Glassine Paper in Jumbo Roll of relevant GSM	102 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

92	**Case No.:11/12/83-ALC1/2016**	Party Name:CLASSIC MARBLE COMPANY PVT LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00665/AM17/	RLA File :03/94/040/00483/AM17/	Lic.No/Date:0310807551 01.09.2016	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/31/2016-TSW dated 09.02.2016 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

93	**Case No.:39/12/83-ALC1/2016**	Party Name:JAY CHEMICAL INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00693/AM17/	RLA File :08/24/040/00193/AM17/	Lic.No/Date:0810138583 01.09.2016	Defer Date:

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

94	**Case No.:5/12/83-ALC1/2016**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00659/AM17/	RLA File :03/94/040/00702/AM15/	Lic.No/Date:0310807618 06.09.2016	Defer Date:

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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95	**Case No.:6/12/83-ALC1/2016**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00660/AM17/	RLA File :03/94/040/00564/AM16/	Lic.No/Date:0310807619 06.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

96	**Case No.:8/12/83-ALC1/2016**	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00662/AM17/	RLA File :03/94/040/00512/AM17/	Lic.No/Date:0310807612 06.09.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Item of Export	Qty.	Item of Import	Qty.
Release Paper 120 GSM +/- 10% (Containing of relevant GSM Glassine Paper)	50 MT	Glassine Paper in Jumbo Roll of 120 GSM +/- 10%	51 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

97	**Case No.:35/12/83-ALC1/2016**	Party Name:DELTA EXPORTS INTERNATIONAL	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00689/AM17/	RLA File :05/23/040/00261/AM17/	Lic.No/Date:0510399635 06.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

98	**Case No.:7/12/83-ALC1/2016**	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00661/AM17/	RLA File :03/94/040/00479/AM17/	Lic.No/Date:0310807664 07.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

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	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

99	**Case No.:18/12/83-ALC1/2016**	Party Name:POLMANN INDIA LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00672/AM17/	RLA File :03/95/040/00442/AM17/	Lic.No/Date:0310807647 07.09.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/95/2013-PC-II dated 12.05.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	**Case No.:19/12/83-ALC1/2016**	Party Name:RHODIA SPECIALTY CHEMICALS INDIA LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00673/AM17/	RLA File :03/95/040/00458/AM17/	Lic.No/Date:0310807661 07.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

101	**Case No.:2/12/83-ALC1/2016**	Party Name:SISA MOSAIC PVT. LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00656/AM17/	RLA File :08/24/040/00221/AM17/	Lic.No/Date:0810138677 16.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

102	**Case No.:17/12/83-ALC1/2016**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00671/AM17/	RLA File :03/95/040/00199/AM17/	Lic.No/Date:0310807834 16.09.2016	Defer Date:

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नई दिल्ली/New Delhi

	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

103	**Case No.:43/12/83-ALC1/2016**	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00697/AM17/	RLA File :03/94/040/00546/AM17/	Lic.No/Date:0310807853 16.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

104	**Case No.:45/12/83-ALC1/2016**	Party Name:VEERPRABHU EXPORT HOUSE	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Rejected**
	HQ File :01/83/050/00699/AM17/	RLA File :03/95/040/00466/AM17/	Lic.No/Date:0310807861 16.09.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm may choose to apply for brand rate of drawback for export item.			

105	**Case No.:48/12/83-ALC1/2016**	Party Name:UPL LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00702/AM17/	RLA File :03/95/040/00369/AM17/	Lic.No/Date:0310807844 16.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

106	**Case No.:42/12/83-ALC1/2016**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File	RLA File	Lic.No/Date:0310807873	Defer Date:

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नई दिल्ली/New Delhi

	:01/83/050/00696/AM17/	:03/94/040/00510/AM17/	19.09.2016	
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

107	**Case No.:46/12/83-ALC1/2016**	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00700/AM17/	RLA File :03/95/040/00461/AM17/	Lic.No/Date:0310807876 19.09.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to allow 2% wastage on each import items. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	**Case No.:47/12/83-ALC1/2016**	Party Name:UPL LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00701/AM17/	RLA File :03/95/040/00470/AM17/	Lic.No/Date:0310807875 19.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

109	**Case No.:27/12/83-ALC1/2016**	Party Name:BHARAT RESINS PVT.LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00681/AM17/	RLA File :03/94/040/00424/AM17/	Lic.No/Date:0310807956 21.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

110	**Case No.:28/12/83-ALC1/2016**	Party Name:DIASYS DIAGNOSTICS INDIA PRIVATE LIMITED.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**

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	HQ File :01/83/050/00682/AM17/	RLA File :03/94/040/00111/AM17/	Lic.No/Date:0310808000 22.09.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 26.12.2016 issued by DGFT. The case is re-listed for 11.01.2017.			

111	**Case No.:29/12/83-ALC1/2016**	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00683/AM17/	RLA File :03/94/040/00545/AM17/	Lic.No/Date:0310807990 22.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

112	**Case No.:30/12/83-ALC1/2016**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00684/AM17/	RLA File :03/94/040/00569/AM17/	Lic.No/Date:0310807973 22.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	**Case No.:44/12/83-ALC1/2016**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Deferred**
	HQ File :01/83/050/00698/AM17/	RLA File :03/94/040/00445/AM17/	Lic.No/Date:0310807963 22.09.2016	Defer Date:11.01.2017
	Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 11.01.2017.			

114	**Case No.:23/12/83-ALC1/2016**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00677/AM17/	RLA File :03/95/040/00301/AM17/	Lic.No/Date:0310808112 27.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			

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	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

115	**Case No.:24/12/83-ALC1/2016**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00678/AM17/	RLA File :03/95/040/00358/AM17/	Lic.No/Date:0310808111 27.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

116	**Case No.:16/12/83-ALC1/2016**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00670/AM17/	RLA File :03/94/040/00454/AM17/	Lic.No/Date:0310808155 28.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

117	**Case No.:26/12/83-ALC1/2016**	Party Name:ARYSTA LIFESCIENCE INDIA LIMITED.	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00680/AM17/	RLA File :03/94/040/00554/AM17/	Lic.No/Date:0310808125 28.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

118	**Case No.:57/12/83-ALC1/2016**	Party Name:GEE GEE KAY PRIVATE LIMITED,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00711/AM17/	RLA File :35/24/040/00033/AM17/	Lic.No/Date:3510045031 28.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision.			

AJAY SRIVASTAVA
संयुक्त महानिदेशक/Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

	Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

119	**Case No.:14/12/83-ALC1/2016**	Party Name:ALPS CHEMICALS PVT.LTD.,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00668/AM17/	RLA File :08/24/040/00269/AM17/	Lic.No/Date:0810138798 04.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

120	**Case No.:56/12/83-ALC1/2016**	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00710/AM17/	RLA File :05/23/040/00359/AM17/	Lic.No/Date:0510400314 28.10.2016	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-

Export item	Qty.	Import item	Qty.
Antimony Trisulphide	1 Kg	Antimony Concentrate (Sb content 55% to 62%) with H2O 7% to 10% (water content).	1.32 Kg. Subject to condition that import item should contain minimum 7% of moisture content

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

121	**Case No.:58/12/83-ALC1/2016**	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:12/83-ALC1/2016 07.12.2016	**Status:Case Approved**
	HQ File :01/83/050/00712/AM17/	RLA File :03/95/040/00575/AM17/	Lic.No/Date:0310809082 09.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

AJAY SRIVASTAVA
Joint DGFT
Directorate General of Foreign Trade
Dept. of Commerce
New Delhi

	NORMS COMMITTEE.

Date:28.12.2016
Place:New Delhi

k k mushahary
Asst. Director General of Foreign Trade

AJAY SRIVASTAVA
संयुक्त महानिदेशक/Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

12
m-195

Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Sub: Application from M/s. High Polymer Labs Ltd. for issuance of licence.

M/s. High Polymers Labs Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of 3-Salicylloylolamino-1,2,4-Triazole (KINLOX-DA).

Their application has been examined. The party has furnished details of manufacturing process, production, consumption data and other relevant details. At 90% yield, following norms are worked out which may be used for present licence application:

A.P. No. 0510907641 dt. 17.08.2007

Item of export	Qty.	Item of import	Qty.
(KINLOX-DA). 3-Salicyloylolamino-1,2,4-Triazole	1 kg	Phenyl Salicylate 2-Amino-1,2,4-Triazole Methanol	1.17 kg 0.457 kg 0.500 kg

(JASBIR SINGH)
INDUSTRIAL ADVISER

Shri S.S. Mohan,FTDO,O/oDGFT, Udyog Bhavan, New Delhi.
Deptt.of C&PC U.O.No.14010/59/2005/Ch.II dated 12.2.2008

Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
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12
M-197
Repeat basis

Sub: Application from M/s. Pidilite Industries Ltd. for issuance of licence.
A.A.No. 0310593604 dt. 23.09.2010

M/s. Pidilite Industries Ltd. have submitted present application for issuance of licence under Para 4.7. for the import of raw materials for the manufacture and export of **Pigment Red 122.**

Their application has been examined. Taking yield of 97% in first step, 97% in second step, 98% in third step and 96% in fourth step, following norms are worked out which may be used for present advance licence application:

Item of Export	Qty.	Item of Import	Qty.
Pigment Red 122	1 kg.	1) Dimethyl Succinylo Succinate	0.758 kg.
		2) Dimethyl Formamide	2.580 kg.
		3) Phosphoric Acid	1.620 kg
		4) Phosphorous Pentoxide	2.531 kg

(JASBIR SINGH)
Industrial Adviser

Shri Shyam Lal, FTDO, O/oDGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O.No. 14010/74/2008 Ch.III dated 27.7.2010

21/12/11

F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. KLJ Organics Ltd. for the import of raw material against the export different types of Chlorinated Paraffins.

Ref: U.O. No. 01/83/50/501/AM15/DES-IV/881 dated 16.02.2015 and U.O. No. 01/83/50/514/AM15/DES-IV/90 dated 18.02.2015

M/s. KLJ Organics Ltd. have submitted present applications for the import of raw material against the export different types of Chlorinated Paraffins.

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

A.A. pd - 0510391276 dt. 23.09.14

1. Item of Export	Qty.	Item of Import	Qty
Chlorinated Paraffin (L) (Chlorine Content 51-55%)	1 kg.	Linear Alpha olefins	0.484 kg.
		Chlorine	0.870 kg.
		MethylT in Stabilizers	0.010 kg.
		~~HM-HDPE Drums~~	~~As per packing policy~~

2. Item of Export	Qty.	Item of Import	Qty
Chlorinated Paraffin (L) (Chlorine Content 40-45%)	1 kg.	Paraffin (C10-C20)	0.595 kg.
		Chlorine	0.840 kg.
		MethylT in Stabilizer	0.010 kg.

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiyar,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 3.3.2015

Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

12
M-200
Repeat basis

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Shastri Bhawan, New Delhi.

Subject: M/s Shyam Chemicals Pvt. Ltd. – Fixation of input output norms for Copper Oxychloride 58% (Technical) for advance licence.
APP No. -03107956 60 dt. 30.04.2015

DGFT may please refer to their U.O. No.01/83/50/00435/AM12 dated 13.10.201 on the subject mentioned above. The application of M/s Shyam Chemicals Pvt. Ltd. for fixation of input output for Copper Oxychloride 58% (Technical) for advance licence has been examined based on detail furnished by firm and earlier recommended norms. This department recommends the following norms for present advance licence:

Export Item		Import Item	
Name	Qty	Name	Qty
Copper Oxychloride 58% (Technical)	1 kg	1. Copper Scrap	0.589 kg

This has the approval of competent authority.

21/12/2011

(P.P.Srivastava)
Deputy Industrial Adviser

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhawan, New Delhi
Deptt. of C&PC U.O.No.15022/7/2011-Ch.II dated 21.12.2011

24/12/11

12/ M-203

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

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Subject: Application for Advance Authorization for the export of Non Asbestos Jointings Sheets - M/s. Superlite Jointings Pvt. Ltd.

Ref: DGFT U.O. No. 01/83/50/053/AM-17/DES-IV
Advance Authorization No. 0510397501 dated 03-02-2016

Case No. M-203 **Meeting No. 12**

The case has been examined and in the past for the export of same item the norms were approved in Meeting No.51/2013 dated 20-03-2013. However in the present case they have applied for one more item Glass fiber chopped stand mat which was earlier procuring indigenously. They have claimed wastage of 8% for this raw material. Accordingly, DIPP recommends the following norms by allowing wastage as earlier:-

Export Item: Non Asbestos Jointings Sheets (consisting of Aramid Fibre and Glass fiber chopped stand mat)

Quantity : 1000 MT

Import Item :

S.No.	Item sought to be imported Duty Free	Quantity recommended per MT
1.	Synthetic Rubber – NBR (Bale)	0.200 MT
2.	Aramid Fibre (Kevlar Pulp)	0.049 MT
3.	Glass fiber chopped stand mat	0.040 MT

(NAND LAL)
Consultant
13-12-2016

24/12

DGFT(NC-IV)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of ALMIX 20 WP.

(Advance Authorization No. 3410035583 dated 30.11.2012)

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of ALMIX 20 WP.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
ALMIX 20 WP.	1 kg	1. CHLORIMURON ETHYL TECHNICAL	0.103 kg.
		2. METSULFURON METHYL TECHNICAL	0. 103 kg

This issue with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.216

12/6

File No. 7/89/2016-TSW
Department of Industrial Policy & Promotion
(TSW)

Subject: Advance Authorisation No. 0910061936 dated 27-04-2015 – M/s Shiv Shakti Timber Industries for the export of Spruce wood Pallets, crates, boxes, Runner, Wooden packaging material.

Ref: DGFT UO No. 01/83/050/77/AM-16/DES-4

The case has been examined and the following norms are recommended :

S.No.	Export Item	Quantity	Import Item	Quantity.
1.	Spurce Wood, Pallets, Crates, Boxes, Runners, Skids, Packing items, Wooden Packaging Materials(The firm has to account for 1200 Cubic Metre of Spurce (Picea Abies) PAL Grade, Kiln dried to approx. 16 % rough sawn (16×100 ×2,.5- 5.1m) in the export product.	1.00 Cubic Meter.	1. Spurce (Picea Abies), ~~P35~~/ PAL Grade, Kiln dried to approx. 16 % rough sawn (16×100 ×2,5-5,1m)	1.05 Cubic Meter/ cubic Meter content in export product.

(Nand Lal)
Consultant
14-12-2016

DGFT (NC-IV)

12/9

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance Authorization No.0910062577 dated 9.09.2015 for the export of Inobarr 2PE for packaging of food items namely sandwich or cake or pastry etc. - M/s. ITC Ltd.

Ref : DGFT UO. No.01/83/535/AM-16/DES-IV/122 Dated 21.10.2016

The case has been examined and in the past norms were approved based on Central Excise data. Same norms are recommended in the case.

Export product: Inobarr 2PE for packaging of food items namely sandwich or cake or pastry etc. and deep fridge perishable item and food items.

Quantity: 1 MT

Import Items:

Sl. No.	Item Description	Quantity recommended (in MT)
1	Eucalyptus Wood Chips	2.407
2	Sodium Chlorate (Pulp Conversion Chemical)	0.02851
3	Quick Lime (Pulp Conversion Chemical)	0.9806
4	Cationic Tapioca Starch(Wet End Capital)	0.033502
5	Clay (Coating Chemical)	0.04183
6	Latex SBR (50% DRC) Binder	0.035502
7	Core Pipes (Packing Material)	As per packaging policy
8	LDPE (Polymer)	0.1163

(NAND LAL)
DIPP
07.12.2016

DGFT-NC-IV

24/12

12/10

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

.....

Subject : Advance Authorization No.0910062578 dated 9.09.2015 for the export of Inobev 2PE for polycoated Paper Board Converted into paper plates and paper cups - M/s. ITC Ltd.

Ref : DGFT UO. No.01/83/536/AM-16/DES-IV/123 Dated 21.10.2016

The case has been examined and in the past norms were approved based on Central Excise data. Same norms are recommended in the case.

Export product: Inobev 2PE for polycoated Paper Board Converted into paper plates and paper cups

Quantity: 1 MT

Import Items:

Sl. No.	Item Description	Quantity recommended (in MT)
1	Eucalyptus Wood Chips BBMT (for conversion of chips into pulp	2.086
2	Sodium Chlorate (Pulp Conversion Chemical)	0.02851
3	Quick Lime (Pulp Conversion Chemical)	0.9806
4	Cationic Tapioca Starch(Wet End Capital)	0.033502
5	Stretch Film	As per packaging policy
6	LDPE (Polymer)	0.1362

(NAND LAL)
DIPP
07.12.2016

DGFT-NC-IV

21/12

12/11

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

.....

Subject : Advance authorization for the export of Indobev 1 PE (Poly Coated Paper Board) converted into paper cups and paper plates - M/s. ITC Ltd.

Ref : DGFT UO. No.01/83/050/00537/AM-16/DES-IV
Advance Licence No.0910062579 dated 9-09-2015

The case has been examined and in the past norms were approved based on Central Excise data. Same norms are recommended in the case.

Export product : Indobev 1 PE Indobev 1 PE (Poly Coated Paper Board) converted into paper cups and paper plates

Quantity : 1 MT

Import Items :

Sl. No.	Item Description	Quantity recommended (in MT)
1	Eucalyptus Wood chips BDMT for conversion of chips into pulp	2.275
2	Sodium Chlorate (Pulp Conversion Chemical)	0.02851
3	Quick Lime (Pulp Conversion Chemical)	0.9806
4	cationic tapioca starch, modified tapioca starch, (Wet end chemicals)	0.033502
5	Core Pipes (Packing Material)	As per packaging policy
6	LDPE (Polymer)	0.084

(NAND LAL)
DIPP
07.12.2016

DGFT-NC-IV

21/12

12/12

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Advance authorization for the export of Advance authorization for the export of Coated Folding Box Board - M/s. ITC Ltd.

Ref: DGFT UO. No.01/83/050/538/AM-16/DES-IV/125 Dated 21.10.2016

Advance Authorization No.0910062580 dated 9-09-2015

The case has been examined and in past also, in Meeting No.19/2014-15 dated 21-04-2015,and 17/2014-15 dated 25.03.2015 recommendation was made for same items. Accordingly, the following norm is recommended on repeat basis:-

Export product: Cyber XL Pac or Pearl XL Pac or Carte Lumina or Safure XL Pac or Coated Folding Box Board

Quantity: 1 MT

Import Items:

Sl. No.	Item Description	Quantity recommended (per MT of export)
1	Eucalyptus Wood Chips (BDMT) (for conversion of chips into pulp)	2.264
2	Sodium Chlorate (Pulp Conversion Chemical)	0.027171
3	Quick Lime (Pulp Conversion Chemical)	0.9346
4	Cationic Tapioca Starch(Wet End Capital)	0.03193
5.	Latex SBR (50% DRC) Binder	0.033837
6	Clay (Coating Chemical)	0.03986
7.	Stretch Film (Packing Material)	As per packaging policy

(NAND LAL)
Consultant
05-12-2016

DGFT-DES-IV

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File No.7/236/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Release Paper - M/s Globus International Coaters Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/**146**/AM-17/DES-IV/ 44 dated 20.6.2016
Advance Authorization No. : 0310802471 dated 11-02-2016

The case has been examined and the firm has less quantity of import item no. 2 to 4 than is being given to other companies. Accordingly, the following norms are recommended:-

Export Item : Release Paper (One side coated) 65 GSM ±10%, 769230.77 SQM, 50 MT
(Containing of relevant GSM of Glassine Papers).

Quantity : 1 sq mt.

Import Items :

Sl. No.	Item Description	Qty recommended
1	Calendared Bleach Kraft Paper 65 GSM±10% 807692.31 sqm 52.50Metric tonnes	1.05 sq.mt./sq.mt. content contain in export product
2	Polymer (100% solid)	2.275 gm
3	Catalyst For Silicone	0.02275 gm
4	Cross Linker For Silicone	0.0796 gm

(NAND LAL)
Consultant
13-12-2016

DGFT (NC-IV)

File No.7/236/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Release Paper - M/s Globus International Coaters Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/125/AM-17/DES-IV/ 43 dated 20.6.2016
Advance Authorization No. : 0310802686 dated 18-02-2016

The case has been examined and the firm has less quantity of import item no. 2 to 4 than is being given to other companies. Accordingly, the following norms are recommended:-

Export Item : Release Paper (One side coated) 65 GSM ±10%, 1538461.54 SQM, 100 MT (containing of relevant GSM of Calendared Paper).

Quantity : 1 sq mt.

Import Items :

Sl. No.	Item Description	Qty recommended
1	Calendared Bleach Kraft Paper 65 GSM±10% 1615384.62 sqm 105 Metric tonnes	1.05 sq.mt./sq.mt. content contain in export product
2	Polymer (100% solid)	2.1 gram
3	Catalyst For Silicone	0.021 gram
4	Cross Linker For Silicone	0.0735 gm/sq.mt.

(Note : The quality and GSM of import item calendared Bleach Kraft Paper should be the same in the export product).

(NAND LAL)
Consultant
13-12-2016

DGFT (NC-IV)

12/21

No.7/355/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : Advance authorization for the export of Release Liners (One side Silicon Coated Paper) - M/s Loparex India Pvt. Ltd.

Ref : **DGFT UO. No**.01/83/050/55/AM-17/DES-IV/128 Dated 21.10.16

The case has been examined and the following norms are recommended on repeat basis:-

Export product: Release Liners (One side Silicon Coated Paper) 60 to 65 GSM+/- 10%
(Containing of relevant GSM of Glassine Papers).

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Quantity recommended
1	Glassine Release Base Paper in Jumbo Roll of relevant GSM 60 to 65 GSM +/-10%	1.05 Sq. Meter / Sq. Mt. of export product
2	Silicone Polymers	2.1 gram
3	Catalyst for Silicone	0.021 gram
4	Cross Linker for Silicone	0.0735 gram

(NAND LAL)
Consultant
13-12-2016

DGFT (NC-IV)

21/12

12/22

F. No. 7/366/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)
****

Subject : Advance authorization No.3110066030 dated 30.3.2016 for the export of 2/S Coated Art Paper in Sheet/reels - M/s Bilt Graphic Paper Products Ltd.

Ref : DGFT UO. No.01/83/50/557/AM-16/DES-IV

Taking cue from SION A 3030 and A 3272 and norms earlier approved in Norms Committee Meeting No.2/2015-16 held on 28-05-2015, the following norms are recommended :-

Export Item No.1: 2/S Coated Art Paper in Sheets 50 GSM to 180 GSM

Quantity: 1,500 MT

Export Item No.2: 2/S Coated Art Paper in Reels 50 GSM to 180 GSM

Quantity: 1,000 MT

Import Items:

S.No. as per application	Item Description	Qty. Recommended / MT of export
1	Wood Pulp	**0.8100 MT**
2	Calcium Carbonate	**0.3351 MT**
3	Latex (50% concentration) binder	**0.0774 MT**
4	Wet End Chemicals (Retention Aid, AKD Dimer of Fatty Acid AKD Emulsifier Resin 216 AKD Stabiliser 472 Optical Brightening Agent Dispersant Cationic Starch, Oxidised Starch WEC)	**0.0740 MT**
5	Coating Chemicals Carboxy Methl Cellulose Poly Inyl Alcohol, Hardner, Lubricant, Antifoamer, Optical Brightening Agent, Dispersant, (A) Nylgum, (B) Perfecta Coat, (C) Excel Coat, (D) Stabilys, (E) Modified Starch (Ecosphere -2202 CC)	**0.0194 MT**
6	Stretch Film	**As per packing policy**
7	Poly Kraft Paper	**As per packing policy**

Export Item No.3: 2/S Coated Art Board in Sheets 180 GSM to 350 GSM

Quantity: 2,500 MT

Import Items:

S.No. as per application	Item Description	Qty. Recommended/ MT of export
1	Wood Pulp	**0.9414 MT**
2	Calcium Carbonate	**0.1450 MT**
4	Wet End Chemicals (Retention Aid, AKD Dimer of Fatty Acid AKD Emulsifier Resin 216 AKD Stabiliser 472 Optical Brightening Agent Dispersant Cationic Starch, Oxidised Starch W E C)	**0.0465 MT**
5	Coating Chemicals Carboxy Methl Cellulose Poly Inyl Alcohol, Hardner, Lubricant, Antifoamer, Optical Brightening Agent, Dispersant, (A) Nylgum, (B) Perfecta Coat, (C) Excel Coat, (D) Stabilys, (E) Modified Starch (Ecosphere -2202 CC)	**0.0291 MT**
8	Clay	**0.080 MT**
9	SBR Latex (50% DRC)	**0.0540 MT**
10	Consumable Item – Press Belt	**As applied for subject to maximum CIF value of 0.64% of FOB value.**
11	Consumable Item – Forming Wire (2nd Bottom Tranfer Belt)	
12	Consumable Item – Tranfer Belt	
13	Consumable Item – Screen	
14	Consumable Item – Tranfer Belt (Fabric and Paper Making)	
15	Consumable Item – Ventabelt	
16	Consumable Item – Coating Blade	

(NAND LAL)
Consultant
09-12-2016

DGFT(NC)

12/26

F. No. 7/366/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)
****

Subject : Advance authorization No.3110066102 dated 30.3.2016 for the export of 2/S Coated Art Paper in Sheet/reels - M/s Bilt Graphic Paper Products Ltd.

Ref : DGFT UO. No.01/83/50/558/AM-16/DES-IV

Taking cue from SION A 3030 and A 3272 and norms earlier approved in Norms Committee Meeting No.2/2015-16 held on 28-05-2015, the following norms are recommended:-

Export Item No.1: 2/S Coated Art Paper in Sheets 50 GSM to 180 GSM

Quantity: 6,500 MT

Export Item No.2: 2/S Coated Art Paper in Reels 50 GSM to 180 GSM

Quantity: 1,500 MT

Import Items:

S.No. as per application	Item Description	Qty. Recommended / MT of export
1	Wood Pulp	**0.8100 MT**
2	Calcium Carbonate	**0.3351 MT**
3	Latex (50% concentration) binder	**0.0774 MT**
4	Wet End Chemicals (Retention Aid, AKD Dimer of Fatty Acid AKD Emulsifier Resin 216 AKD Stabiliser 472 Optical Brightening Agent Dispersant Cationic Starch, Oxidised Starch WEC)	**0.0740 MT**
5	Coating Chemicals Carboxy Methl Cellulose Poly Inyl Alcohol, Hardner, Lubricant, Antifoamer, Optical Brightening Agent, Dispersant, (A) Nylgum, (B) Perfecta Coat, (C) Excel Coat, (D) Stabilys, (E) Modified Starch (Ecosphere -2202 CC)	**0.0194 MT**
6	Stretch Film	**As per packing policy**
7	Poly Kraft Paper	**As per packing policy**

Export Item No.3: 2/S Coated Art Board in Sheets 180 GSM to 350 GSM

Quantity: 2,000 MT

Import Items:

S.No. as per application	Item Description	Qty. Recommended/ MT of export
1	Wood Pulp	**0.9414 MT**
2	Calcium Carbonate	**0.1450 MT**
4	Wet End Chemicals (Retention Aid, AKD Dimer of Fatty Acid AKD Emulsifier Resin 216 AKD Stabiliser 472 Optical Brightening Agent Dispersant Cationic Starch, Oxidised Starch W E C)	**0.0465 MT**
5	Coating Chemicals Carboxy Methl Cellulose Poly Inyl Alcohol, Hardner, Lubricant, Antifoamer, Optical Brightening Agent, Dispersant, (A) Nylgum, (B) Perfecta Coat, (C) Excel Coat, (D) Stabilys, (E) Modified Starch (Ecosphere -2202 CC)	**0.0291 MT**
8	Clay	**0.080 MT**
9	SBR Latex (50% DRC)	**0.0540 MT**
10	Consumable Item – Press Belt	**As applied for subject to maximum CIF value of 0.64% of FOB value.**
11	Consumable Item – Forming Wire (2nd Bottom Tranfer Belt)	
12	Consumable Item – Tranfer Belt	
13	Consumable Item – Screen	
14	Consumable Item – Tranfer Belt (Fabric and Paper Making)	
15	Consumable Item – Ventabelt	
16	Consumable Item – Coating Blade	

(NAND LAL)
Consultant
09-12-2016

DGFT(NC)

12/27

No.7/110/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Multicolor/ single printed laminated hardbound books/ printed diaries/ note books etc. - M/s International Print-O-Pac Ltd.

Ref : DGFT UO. No.01/83/50/90/AM-17/DES-4/31

Advance Authorization No. 0510398120 dated 1-04-2016

The case has been examined and taking cue from SION A1569 for Export Item No.1&2, SION A1579 for Export Item No.3 and SION A1554 for Export Item No.4 and information furnished by the firm, the following norm is recommended :-

Export Item No.1: Multicolor/ Single Printed Laminated Hardbound Books

Quantity: 2,20,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM±10% in GSM	1.12 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board (0.8 mm to 3.0 mm)	1.10 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
7	U V Varnish (Clear coat)	Not allowed as import content and consumption/production data has not been given and also not given in SION.
8	Printing Ink	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
10	Presensitised Positive Offset Aluminium Plate (Lithographic/ Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less

Note: i) *Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.*
ii) Thickness of book binding board and GSM of paper should match in import and export items.

Export Item No.2 : Multicolor / Single Printed Laminated Softcover Books
Quantity : **2,10,000 Numbers**
Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM±10% in GSM	1.12 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Paper Board 200-400 GSM ±10% in GSM Coated/ Uncoated	1.15 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
7	U V Varnish (Clear coat)	Not allowed as import content and consumption/production data has not been given and also not given in SION.
8	Printing Ink	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
9	Relevant Rubber Blanket	Net to net
10	Presensitised Positive Offset Aluminium Plate (Lithographic/ Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less

Note: i) *Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.*
ii) Thickness of book binding board and GSM of paper should match in import and export items.

Export Item No.3: Printed Diaries / Note Books with PVC Coated paper/ Covering Material
Quantity : 2,70,000 Numbers
Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM±10% in GSM	1.126Kg / Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Paper Board 200-400 GSM ±10% in GSM	1.15 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
3	Relevant thickness Book Binding Board	1.10 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
4	PVC Coated paper / Covering Material	1.05 Kg/ Kg content in the export product
7	U V Varnish (Clear coat)	Not allowed as import content and consumption/production data has not been given and also not given in SION.

8	Printing Ink	Total 1 gm/kg of export product
9	Relevant Rubber Blanket	Net to net
10	Presensitised Positive Offset Aluminium Plate (Lithographic/ Thermal)	Limited to 2% of FOB value of export or applied quantity whichever is less

Note: i) *Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.*
ii) Thickness of book binding board and GSM of paper should match in import and export items.

Export Item No.4: Multicolor Printed Varnished Calendars with or without wireo & Hanger
Quantity : 2,20,000 Numbers

Import Items :

Sl. No.	**Item Description**	**Qty recommended**
1	Printing Paper Coated/ Uncoated 70-170 GSM±10% in GSM	1.02 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Paper Board 200-400 GSM ±10% in GSM	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board (0.8 mm to 3.0 mm)	1.10 Kg/ Kg content in the export product of relevant GSM
5	Relevant quality Twin Ring Wire	Net to net
6	Relevant quality Calender Hanger	Net to net
7	U V Varnish (Clear coat)	1050 kg
8	Printing Ink	Up to 1% of FOB value of export or applied quantity whichever is less
10	Presensitised Positive Offset Aluminium Plate (Lithographic/ Thermal)	Not allowed as the same has not been given in SION A 1554

Note: i) *Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.*
ii) Thickness of book binding board and GSM of paper should match in import and export items.

NL

(NAND LAL)
Consultant
20-12-2016

DGFT (NC-IV)

12/29

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

(TSW Section)

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Subject: Application for Advance authorization for the export of Printed on 29 GSM Bible Paper - M/s. Temple Packaging Private Limited

Ref: **DGFT U.O. No. 01/83/50/131/AM17/DES-IV/51 dated 20.6.2016**

Ad. Auth. 0310803998 dated 18.04.2016

In the past meeting no.8/2012-13 dated 23.05.2012 and NC-6/2016-17 dated 08.07.2016and also based on production & consumption data 10% wastage was approved. In this case also 10% is allowed accordingly DIPP recommends the following norms :-

Export item: Printed on 40 GSM Bible Paper (Export Qty- 1969697 nos.)

Quantity: 1 kg

Import item:

Sl. No.	Item Description	Quantity Recommended
1	Thincoat Plus 40 GSM Printing Paper TK 884	1.10 kg/Kg Content contain in Export product

(Nand Lal)
Consultant
09.12.2016

DGFT-NC-IV

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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Sub: Application from M/s. Gulbrandsen Chemical Ltd. for issuance of licence. A.A. No. 3410042177 dt. 18.05.2016

No. DGFT U.O. No. 01/82/050/438/AM-14/DES-4/433/dt. 8.10.2013

M/s. Gulbrandsen Chemical Ltd. have submitted present application for issuance of licence for the import of raw material for the manufacture and export of **Stannic Chloride Anhydrous (TTC).**

Their application has been examined. Based on details of manufacturing process and production consumption data furnished by them, this Department recommends the following norms for the present licence application:

Item of export	Qty	Item of import	Qty
Stannic Chloride Anhydrous (TTC).	1 kg	Tin Ingots	0.470kg

(JASBIR SINGH)
Consultant

Shri Daya Shankar, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/ 49 /2011 - Ch.II dated 28.10.2013

12/37

No.7/129/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Application for Advance Authorization for the export of Insulating Glass - M/s Fuso Glass India Pvt. Ltd.

Ref: **DGFT U.O. No**. 01/83/50/521/AM-16/DES-IV/145

Advance Authorization No. 0410162060 dated 23-06-2016

The case has been examined and as per SION A 1060, 6% wastage is allowed for heat strengthening / toughened glass and allowing 2% wastage for making DGU this department recommends the following norms:-

Export Item: Insulating Glass Units (26 mm insulating glass unit – consists of 8mm HS Glass + 12mm Air Gap + 6mm HS Glass)

Quantity: 6500 Sq. Mt.

Import Item :

S.No.	Item description	Quantity recommended
1.	Relevant 8 mm Clear Float Glass	1.08 Sq. Mt./ Sq. Mt. content of export product.
2.	Relevant 6 mm Clear Float Glass	1.08 Sq. Mt./ Sq. Mt. content of export product.
3.	Relevant thickness Aluminum Spacer	Net + 2%
4.	Butyl (Sealant)	8 grams / meter of net content of Aluminium spacer used or applied quantity whichever is less.
5.	Molecular Sieves	2.86 grams / meter of net content of Aluminium spacer used or applied quantity whichever is less.
6.	Silicon Sealant	95 grams / meter of net content of Aluminium spacer used or applied quantity whichever is less (Quantity including both silicon sealant)
7.	Silicon Sealant	

(NAND LAL)
Consultant
13-12-2016

DGFT (NC-IV)

12/41

F. No. 7/10/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

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Subject : Advance Licence authorization no. **0510398973** dated 4-07-2016 for the export of Self Adhesive paper ...- M/s. Avery Dennison (India) Pvt. Ltd.
Ref : DGFT File. No.01/83/050/465/AM-17/DES-IV/ 146

The case has been examined and in the past similar items were approved in the meeting. Accordingly following norm is recommended :

Export product:

S.No.	Description of Item	Quantity
1	Self Adhesive Paper 155 GSM +/-10%	1 Sq.Meter
2	Self Adhesive Paper 150 GSM +/-10%	1 Sq.Meter
3	Self Adhesive Film 121 GSM +/-10%	1 Sq.Meter
Import product		
	For Self Adhesive Paper 155 GSM +/-10%	
1	Coated Paper 78 GSM +/-10%	1.04 Sq.Meter
2	Glassine Base Paper 58 GSM +/-10%	1.05 Sq.Meter
3	Quintac Styrene Isoprene Copolymer	0.0029673 Kg
4	Solprene Butadiene Styrene Copolymer	0.0042038 Kg
5	Westrez Rosin Ester Coated	0.009273 kg
	For Self Adhesive Paper 150 GSM +/-10%	
6	Coated Paper 80 GSM +/-10%	1.04 Sq.Meter
7	Glassine Base Paper 58 GSM +/-10%	1.05 Sq.Meter
8	Quintac Styrene Isoprene Copolymer	0.00281525 Kg
9	Solprene Butadiene Styrene Copolymer	0.00398825 Kg
10	Westrez Rosin Ester Coated	0.009273 kg
	For Self Adhesive Film 121 GSM +/-10%	
11	BOPP Film 53 GSM +/-10%	1.04 Sq. Meter
12	Glassine Base Paper 58 GSM +/-10%	1.05 Sq. Meter
13	Quintac Styrene Isoprene Copolymer	0.00356015 Kg
14	Regalite Hydrocarbon Resin	0.00597187 Kg
15	Solprene Butadiene Styrene Copolymer	0.00273328 Kg.
16	Wingtack Hydrocarbon Resin	0.00507609 Kg

NL

(Nand Lal)
Consultant
13-12-2016

DGFT(NC-IV)

~~411/10~~

12/58

Repeat basis

No.7/103/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : Advance authorization for the export of Printing Inks in various colours such as Yellow / Magenta/ Cyan/ Black/ Green/ Light Cyan/ Light Magenta /Light Yellow/ Light Black/ Flush / White / Orange / Red Etc. - M/s. Rex Tone Industries Ltd.

Ref: DGFT U.O. No.~~01/83/050/376/AM-16~~/DES-IV

Advance Auth. No.~~0310794220~~ dated ~~26-02-2015~~
0310806726 dt. 29.07.16

The case has been examined, DIPP recommends the following norms on repeat basis :-

Export product : Printing Inks in various colours such as Yellow / Magenta/ Cyan/ Black/ Green/ Light Cyan/ Light Magenta /Light Yellow/ Light Black/ Flush / White / Orange / Red Etc. (consisting of minimum pigment 4.16% and solid resin content minimum 3.13%).

Quantity : 1 litre

Import **Item** :

Sl. No.	Item Description	Quantity recommended in kg.
1	Relevant Solvent Solvents such as Mono/Di/Tri/Tetra Alkylene Glycol Mono/Di/Tri/Tetra Alkyl ethers and their esters / acetates,Lactones, Ketones, Alcohols etc.	0.90
2	Relevant Pigments Pigments such as Preparation (on 100% Pigment content, Average Pigment Preparation content is 40- 60% Pigment) of all colours of various chemistries	0.0429
3	Relevent Resin of Various Resin based on Vinyl Acetate-Vinyl Chloride Copolymer Chemistry, Poly Vinyl Butyrate Chemistry, Acrylic Resins, Polyester Resin system etc.	0.0322
4	Dispersing Agents, Hindered Amine L.S. UV Absorbers, UV Light Stabilizers	0.0167
5	Filter Elements (Cartridges) of 10/20 inch Length of various Pore Sizes (0.2, 0.45, 1.00 Micron)	0.010323 no.
6	Zirconia Coated Yttrium Ceramic Beads (0.2, 0.3 to 0.5 mm size)	0.000214 kg.

Note: **The above norms are subject to compliance of Notification 31 (RE-2013) dated 1st August 2013 and Notification 90 (RE-2013) dated 21st August 2014 of Ministry of Commerce and Industry, Department of Commerce.**

(NAND LAL)
Consultant
06-11-2015

DGFT(NC)

12
61

F. No. 7/64/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : Advance authorization for the export of Black Glass Fabric – TEJDO NEGRO - M/s Montex Glass Fibre India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/647/AM-17 /DES-IV/168 Dated 28.10.2016

Advance Authorization No. 0310807063 dated 11-08-2016

In this case the firm has claimed 18% wastage for Glass Filament Yarn, 10% wastage for finishing agent and 10% for polyester schaetti Fix. In the past, they had submitted net import content in export product and production consumption data duly certified by Chartered Accountant.

Based on manufacturing process and data provided for the current export, 10% wastage was allowed for Glass Filament Yarn, 8% wastage for item no. 2 and 5.35% for item no.3. Accordingly following norms are recommended in this case also:

Export Product: Black Glass Fabric - TEJDO NEGRO

Quantity: 1.00 KG

Import Items:

Item Description	Quantity Recommended
Glass Filament Yarn	0.8415 kg
Finishing agent and dye	0.06424 Kg
Polyester Schaetti fix 386F	0.179092 Kg

(NAND LAL)
Consultant
19-12-2016

DGFT (NC-IV)

12/62

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

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Subject: Application for issue of Advance Authorization against export of Self Adhesive Paper (160 GSM ± 10%) with adhesive coating weight of 20 GSM/SQM - M/s SMI Coated Products Pvt. Ltd.

Ref: DGFT U.O. No. 01/83/50/00469/AM17/DES-IV

Licence No. 0310807101 dated 12.08.2016

Taking cue from similar SION A 2866 and based on past cases approved for the same export product, following norms are recommended :-

Export Item: Self Adhesive Paper (160 GSM +/-10%) with Adhesive Coating Weight 20 GM/SQM (Containing Chromo Paper of 75 GSM)

Quantity : 1 Sq. Mt.

Import Item :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Chromo Paper (75 GSM +/- 10%)	1.04 Sq. Meter
2.	Adhesive (100% Solid) Rubber Based Hot Melt	24 gms.
3.	Silicon Coated Paper (62 GSM+/- 10%)	1.04 Sq. Meter

1.02 SQM

22 gms

1.02 SQ m

(NAND LAL)
Consultant
19.12.2016

DGFT (NC-IV)

8/179 8/276 8/177

12/87

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
****

Repeat basis

Sub: Advance Authorization applications from M/s. Excel Crop Care Ltd. for the import of raw material against the export of Chloropyriphos 48% EC/ Chloropyriphos Technical 94% Min etc.

M/s. Excel Crop Care Ltd. have submitted present application for the import of raw material against the export of Chloropyriphos 48% EC/ Chloropyriphos Technical 94% Min etc.

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorisation No.~~0310786468~~ dated ~~4.7.2014~~)
0310807495 dt. 31.08.16

1. Item of Export	Qty.	Item of Import	Qty
Chloropyriphos 48% EC	1 Litre	1. Sodium Salt of Tri Chloro Pyridinol 85% Min. (NATCP)	0. 330 kg.
		2. Diethyl Thiophosphoryl Chloride (DTCL)	0.300 kg
		3. Solvent CIX	0.282 kg

(Advance Authorisation No.0310786469 dated 7.7.2014) → 8/179
(Advance Authorisation No.0310790839 dated 7.11.2014) → 8/276

2. Item of Export	Qty.	Item of Import	Qty
Chloropyriphos Technical 94% Min	1 kg.	1. Sodium Salt of Tri Chloro Pyridinol 85% Min.	0. 641 kg.
		2. Diethyl Thiophosphoryl Chloride	0.590 kg

(Advance Authorisation No.0310740469 dated 5.7.2013) → 8/28

3. Item of Export	Qty.	Item of Import	Qty
Tebuconazol Technical	1 kg.	1. T- Oxirane	0. 923 kg.
		2. 1,2,4 - Triazole	0.167 kg

24/12/16

(Advance Authorization No.0310743000 dated 26.7.2013)

4. Item of Export	Qty.	Item of Import	Qty
Ammonium Salt of Glyphosate 71% SG	1 kg.	1. N- Phosphono Methyl Imino Diacetic Acid (PMIDA)	1.075 kg.
		2. Hydrogen Peroxide (50% Strength)	0.371 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 15022/4/2015-CH-II dated .9.2015

~~322/14~~

12
92
Repeat basis

No.7/31/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)
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Subject: Advance Authorization for export of Artificial/ Agglomerated Quartz Slabs & Tiles (Containing 8.5% of Polyester Resin) - M/s Classic Marble Co. Pvt. Ltd.

Ref : DGFT File. No.~~01/83/50/782/AM-16/DES-IV~~

Advance Authorization No. ~~0310799011~~ dated 22-09-2015
0310807551 dt. 01.09.16

The case has been examined and in Meeting No.19/2014-15 held on dated 21-04-2015, the norms were approved for the export of same item. Accordingly, following norms are recommended on repeat basis :-

Export Item: Artificial / Agglomerated Quartz Slabs & Tiles containing 8.5% of Polyester Resin

Quantity: 1 MT

Import Item:

Sl. No.	Item Description	Recommendation
1	Unsaturated Polyester Resin	0.11135 MT 0.0935 MT
2	Pigments	Applied quantity or Upto 2% of FOB value of export whichever is less
3	Crushed Mirror	Applied quantity or Upto 3% of FOB value of export whichever is less

(NAND LAL)
Consultant
09-02-2016

DGFT(NC)

24/12/16

F. No. 46011/95/2013-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
*****

Shastri Bhawan, New Delhi-110 001
Dated, the 12th May, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Polmann India Ltd. for the import of raw material against the export of Additive Master Batches. (Advance Authorisation No. 0310748096 dated 03.09.2013, Adv. Auth. No.0310761600 dated 12.12.2013 & Adv.Auth.No.0310763758 dated 31.12.2013).

*****

The undersigned is directed to refer to DGFT U.O. No. 01/83/50/519/AM14/DES-4/553 dated 8.11.2013, U.O.No.01/83/50/781/AM14/DES-4/866 dated 24.02.2014 & U.O.No.01/83/50/855/AM14/DES-4/943 dated 25.03.2014 on the subject mentioned above. The proposals of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

A.A. No. – 0310807647 dt. 07.09.16

Item to be Exported	Quantity
Additive Master Batches (Containing 60 ± 1% LLDPE and 40 ± 1% Silica)	1 kg

Raw-material recommended to be Imported	Quantity
1. LLDPE Granules	0.618 kg
2. Silica	0.412 kg

This issues with the approval of competent authority.

(Dharam Vir)
Section Officer
Tele:- 2338 2575

Shri. Sanjeev Kumar Kala,
FTDO, O/o, DGFT, DES (IV),
Udyog Bhawan
New Delhi- 110001

hard copy of application.

HC received from RA

FTDO (SUN)

Repeat basis
12/120

	Case No.:35/9/83-ALC1/2016	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00401/AM17/	RLA File :05/23/040/00042/AM17/	Lic.No/Date:~~0510398604~~ ~~24.05.2016~~ 0510400314 dt. 28.10.2016	Defer Date:

116 Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
Antimony Trisulphide	1 Kg	Antimony Concentrate (Sb content 55% to 62%) with H2O 7% to 10% (water content).	1.32 Kg. Subject to condition that import item should contain minimum 7% of moisture content

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

24/12/16